- St L-C. Manna---- APPLICANT(S)_ Lucion on - Drider & m__ RESPONDENT(S)___

Rosson Advocate for the applicant.

Mrs. S. Alef & COSC ... Adwooste for the Respondents.

Office Noges

This RA is filed by

The applicant . who appears

in person agnind- in 25.6.96 mogment- e order 2.301596

passed by this Intburd

to review in decision.

The application is

within time and in

before in Honker Fortund.

rel Administrative

Guwabati Benchi

Mr L.C.Mannan in person. Leave note of Mr S.Ali, Sr. &.G.S.C for today.

List for order on 27.6.96 in presence of Mr Ali.

xxxx

The applicant is person. Mr S. Ali, learned Sr. C.G.S.C., for the respondents.

List for orders on 11.7.96.

nkm

27x6x96

27.6.96

11-7-96 Applicant in person is present. Mr.S.Ali, Sr.C.G.S.C is present for the respondents.

List for hearing order on 12-8-96 together with O.A. No.111/96.

lm

The applicant, L.C. Manna, is present 12.8.96 in person. Mr S. Ali, learned Sr. C.G.S.C., for the respondents.

List on 20.8.96 for orders.

nkm

20-8-96

Adjourned for order on 30-8-96

30.8.96

The applicant L.C. Manna present in person. Mr S.Ali, Sr.C.G.S.C for the respondents.

Order against which review application is filed was passed by Division Bench. This Review Application therefor to be placed before Division Bench. Mr Ali submits that no notice have been given to the respondents.

Issue notice to the respondents fo objection if any.

List for order on 24.9.96 before Division Bench.

Josne notice lo The Mespondenis. m30/8

23.8.96

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applicant by Maga

List for order on 17.10.96.

Sr.C.G.S.C for the opposite parties.

yet submitted.

None for the petitioner. Mr S.Ali

Requisites copy for service not

(3)

None for the petitioner. Mr S. Ali, Sr.C.G.S.C for the opposite party.

List for order on 29.11.96.

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29-11-96

To be placed for order before next available Division Bench.

Bm

Rist when Division my benick is milable 29/11 Member

29/11

1.5.97

present on behalf of the respondents.

Let this case be listed for hear on 12.6.97.

Member

Vice-Chairman

272 272 ba

12.6.97

The bench is not available teday.List the matter for fixing plate of hearing an 7.7.57

12/6/92

By order



Sr. C.G.S.C. let this case be listed tomorrow, 8.7.97.

(20

Member

Vice-Chairman

8.7.97

The applicant is not present when the case is called. There is also no representation on behalf of the applicant. Mr S. Ali, learned Sr. C.G.S.C., is present on behalf of the respondents. The case is dismissed for default.

19.7.82

Copy of the order

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No. 2502-2503

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By order

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RE THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUHATI BENCH

Review Application No. 96
Original Application No. 81/96

In the matter of:-

An application u/s 22 (3) (f) of the Administrative Tribunal Act, 1985 for review of judgement & order dated 30.5.96 passed in O.A. No. 81/96 by the Hon'ble Tribunal.

-And-

In them matter of:-

Sri L.C. Manna,

Wireless Supervisor in the Inter State

Police Wireless Station, Dispur, APRO,

Building, Dispur, Gauhati-6.

....Original
Applicant/
Petitioner

V s

- I) Union of India represented by Ministry of Home Affairs, Govt.of India, New Delhi.
- 2) The Director, Police Communication
 (Police Wireless) Director of Co-ordination
 B-9,CGO Complex Lodhi Road, New Delhi-3

Received 6791

BON

- 3) Joint Director, Directorate of Coordination Police Wireless Block-9, CGO Complex, Lodhi Road, New Delhi-3.
- 4) Deputy Direction, (Administrattion)

 Directorate of Coordination (Police

 Wireless, Block-9, CGO Complex,

 Lodhi Road, New Delhi-3.
- 5) The Assistant Director (Communication),
 Directorate of Coordination, Police
 Wireless Block-9, CGO Complex, Lodhi Road,
 New Delhi-3.
- 6) Extra Assistant Director/Zonal Officer cum Station Incharge, Inter State Police Wireless Station, Dispur, APRO Buidding Gauhati-6.

....Respondents

The humble petition on behalf of the petitioner above named MOSTR ESPECTFULLY SHEWETH:-

FACTS OF THE CASE

- 1) That the petitioner after completing the training joined in the service under the Respondents at the Head Quarter New Delhi on 10.10.76.
- That after completing the third month at the Head Quarter New Delhi the petitioner was transferred to Calcutta on 22.12.76 kmm. The petitioner after completing approximately 2 years and 4 months at Calcutta was again transferred to Agartala on 24.4.79 (1979).

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- That after a stay of about 3 years the petitioner was transferred to Bhopal on 30.7.82 and he stayed about 2 years 2 months (including 6 months training at Delhi in the strength of Bhopal Staff). After completing the stay of 2 years 2 months i.e, on 3rd March, 1984 the petitioner was again transferred to Patna and he stayed at Patna nearly 4 1/2 years. After completing 4 1/2 years at Patna the petitioner was again transferred to Gangtok which is a non popular station. Persuant to the transfer order passed on 15.4.89 transferring the Petitioner to Gangtok the petitioner stayed about 2 years at Gangtok.
- 4. That again after the aforesaid 2 years stay at Gangtok which is anon popular station the petitioner was transferred to Dsipur on 14.12.92 and till date the petitioner was is working at Dispur as an Wireless Supervisor in the Inter State Police Wireless Station, Dispur.
- That the petitioner by now has completed more than 3 years in the North Eastern Region. The petitioner persuant to a circular dated 5.12.95 (Annexure-2) of the O.A.) made a representation stating/requesting the respondent No. 2 stating categorically Calcutta as his choice place of posting. In the said representation the petitioner has also stated the grounds for his transfer to Calcutta. The petitioner in the said representation (Annexure-3 of the O.A.) has given the medical grounds as he was suffering from some Psychological diseases for which he on aan often has to visit Calcutta for his regular Check up. and for which he has to spend a lot of money.

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- the respondent No.2, the petitioner again made a representation to the respondent No.3 on 27.3.96 (Annexure-4 to the OA.) stating inter- alia the grounds for sympathecal consideration by the respondents . In the said petition the applicant has also stated his willingness to be posted at Calcutta amongst all the grounds.
- 7. That to the utmost shock and dismay to the petitioner on 8.5.96 the petitioner was served with an transfer order transferring him to Patna .The petitioner immediately after getting the transfer order dt. 8.5.96 made a representation to the respondent No.2 (Advance copy) (Annexure-5 to the O.A.) and on the same date he made another representation to the respondent No.2 through proper channel (Annexure-6 to the O.A.). but the respondents did not give him any reply to him.
- dents the petitioner filed the said original application vide

 O.A. No. 81/96 beofore this Hon'ble Tribunal. The Hon'ble

 Tribunal in the vary first day of hearing i.e, 30.5.96 passed
 an order making an observation that the application is not
 entertainable. The Hon'ble Tribunal did not admit the petition
 and as stated above disposed of the petition in theffirst day of
 hearing without issuing any notice for show cause to the
 respondents. In the said petition the petitioner had made some
 allegations against the respondents and in absence of any show
 cause from the respondents the facts leading to the case does did
 not come into light before the Hon'ble Tribunal which is an

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error apparent on the face of the record.

A copy of the said order dated 30.5.96 is annexed herewith & marked as Annexure-A.

Hence this review petition. on amongst other the followings:-

GROUNDS

- transfer and accordingly the petitioner had made out a prima facie case of malafide and colourable excercise of power by the respondents. The said case was taken up for hearing by this Hon'ble Tribunal on 30.5.96 and in the very first day the said case was disposed of with a direction that the petition is not entertainable without hearing the respondent's side on record. The Hon'ble Tribunal could not have disposed of the matter as the matter involved colourable excercise of power as well as malafide action of the respondents without hearing the respondents side on their show case. This is an error apparent on the face of the record.
- Por that the Hon'ble Tribunal could have issued notice to the respondents to show cause as to why the reliefs sought for by the petitioner should not be granted. But in the instant case where as the petitioner prima facie made out a material case of malafide and colourable excercise of power by the respondents, the Hon'ble Tribunal without considering the facts and circumstances stated by the petitioner disposed of the application as not entertainable. This is an error apparent to the face of the record.

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- the said department showing the provision for making application for choice place of posting for favourable consideration has been made void by this Hon'ble Tribunal while passing the order. This Hon'ble Tribunal could have issued the notices to the respondents directing them to consider the case of the applicant with a further direction to convey it to the applicant pending disposal of the OA. The Hon'ble Tribunal while disposing of the OA has made it known to respondents that the application is not maintainable and the same has given the handle to the respondents to say in negative with a mechanical order so called administration records.
- 4. For that the Hon'ble Tribunal ought to have issued notice to the respondents alongwith the records of the case to examine the matter relating to transfer of his juniors to his choice place of posting where as the applicant has made a categorical statement of not to relieve Shri N.S. Mandal who was given posting at Calcutta. This is an error apparent on the face of the records.
- 5. For that the Hon'ble Tribunal failed to consider the circular regarding the tenure posting at N.E. Region in the instant case. Although the Hon'ble Tribunal stayed this order but the Hon'ble Tribunal has made the said circular of tensure posting at NE.E. Region null and void by saying the same as to be not maintainable which is an error apparent on the face of the record.

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- 6. For that the Hon'ble Tribunal ought to have held that the impugned transfer order is prima facie illegal and void and violative of principles of natural justice and as such liable to be set aside and quashed on review.
- 7. For that the Hon'ble Tribunal ought to have held that the respondents have wrongly transferred the applicant in light of the circular of tenure posting at NE. Region which is ex-facie discriminatroy arbitrary and illegal.
- 8. For that the Hon'ble Tribunal ought to have held that the act of the respondents are not only illegal but also violation of their order statutory provision by transfering a much more junior person to Calcutta without considering the fact that already the said junior had enjoyed the place of posting at Calcutta for more than 6 years at a stretch.
- 9. For that the Hon'ble Tribunal ought to have taken into consideration of the petitioner case on his own medical ground and the Hon'ble Tribunal on this score alone ought to have allowed this petition.
- 10. For that the Hon'ble Tribunal ought to have taken into consideration of the facts that the apparent applicant in compling the said impugned order would going to loose his chances for choice / optional place of posting.

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11. For that in view of the matter, the impugned judgement and order dated 30.5.96 is not maitnainable and liable to be set aside on review.

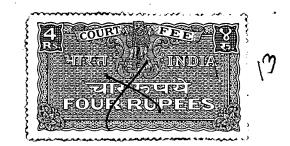
In the premises aforesaid it is most respectfully prayed that the instant review application be admitted, records be called for and upon hearing the parties on the cause or causes that may be shown and on perusal of the records be pleased to set aside the impugned judgement and order dated 30.5.96 passed by the Hon'ble Tribunal in OA No. 81/96 and/or be pleased to pass such order/s as this Hon'ble Tribunal may deemed fit and proper.

_AND3

Pending disposal of the review application be pleased to stay the operation of the impugned order dated 30.5.96 passed in OA No. 81/96 alongwith kkm an interim order directing the respondents not to relieve the applicants from his present place of posting.

And for this act the petitioner as in duty bound shall ever pray.

.....Affidavit



AFFIDAVIT

I Shri L.C. Mannan at present working as Wireless Supervisor in the Inter state Police Wireless Station Dispur APRO Building Gauhati-6 do hereby solemnly affirm and state as follows:-

- That I am the petitioner in the instant review application and as such I am well conversant with the facts and circumstances of the case and also competent to swear this affidavit.

And I sign this affidavit on this the 18th Day of June, 1996.

Identified by me

Advocate

Depoent MANNA

Solemnly affirm and state

by the deponent who is identi
fied by Shri S. Sharma, Advocate.

Magistrate 86

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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI.5

D.A. No. 81/96

Sri L.C.Manna . . Applicant. vrs. U.O.I.Lora . . Respondents.

THE HON'BLE SRI G.L.SANGLYINE, REMBER (ADMN)
THE HON'BLE SRI D.C. VERMA, MEMBER (JUDL)
For the Applicant. In Person.

For the Respondents.Mr.S.Ali, Sr.V.G.S.C.

30.5.96

Later on the applicant appears in person and requests for hearing him for admission. Learned Sr.C.G.S.C. Mr. S.Ali has no objection. The prayer of the applicant to be heard for admission is allowed and the above order stands cancelled.

Heard the applicant for admission. The application is stated to be not against any particular order but the relief sought is for treating the transfer from Dispur to Patna as cancelled. Therefore, in fact, the applicant is challenging the transfer order No.A.15014/1/96-Admn.II dated 8.5.96 (Annexure-I). The claim of the applicant in this application is that he should be

contd...





Certified to be true Copy প্রমাণির দেও লিপি:

COURT OFFICER

नयायाच्य अधिकारी Control Administrative Tribunal धेरंद्रास प्रशांतिनग्र लिधिबरण Guwahaji Don h. Cuwahati-5 गुंबाहाटी न्यायपीठ, गुंबाहाटी-5 posted at Calcutta as opted by him in his representation dated 11.12.95 as he has served in the North Eastern Region for a considerable long time. According to the scheme of incentives provided to the Central Govt. employees who are posted from places outside N.E.Region to the North Eastern Region an employee cannot claim a posting in any place of his choice as a matter of right but he can only be considered for any of the places of his choice and it is upto the competent authorities concerned to accommodate an employee to one of his places of choice if found possible. As such, the applicant has got no legal right to claim for his posting in Calcutta. Therefore we consider that there is no case for scrutiny and decision in this application. The application is therefore not entertainable and it is disposed of.

However, the applicant has submitted a number of representations to the respondents, particularly representation dated 17.5.96, Annexure-8 to this application. The respondents are directed to dispose of the representations expeditiously preferably within a period of 15 days from the date of receipt of copy of this order. Further, the respondents are directed not to relieve the applicant pursuant to the order dated 8.5.96 till disposal of his representations as

Copy of the order may be furnished to both the parties.

Sd/MLMBER(A) Sd. MEMBER(Ju Honourable Si,

to Submit that I want to appear to Submit that I want to appear in person with reference to Review application No. 6 of 1996 original application No. 81/96)

9 shall remain gratiful to you for this barourable act of Kindnen.

with kind regard,

Marwani you sir,

Gauhali. 24-6-96 your forth fully L.C. MANNA 24-6-96